



The Andhra Pradesh Decentralization and Inclusive Development of All Regions Repeal Act, 2021

Act No. 11 of 2021

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ఆంధ్రప్రదేశ్ రాజపత్రము

THE ANDHRA PRADESH GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 11] AMARAVATI, MONDAY, 13th DECEMBER 2021.

ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.,

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 9th December, 2021 and the said assent is hereby first published on the 13th December, 2021 in the Andhra Pradesh Gazette for general information :

ACT No. 11 of 2021.

AN ACT TO REPEAL THE ANDHRA PRADESH CAPITAL REGION DEVELOPMENT AUTHORITY REPEAL ACT, 2020 AND THE ANDHRA PRADESH DECENTRALIZATION AND INCLUSIVE DEVELOPMENT OF ALL REGIONS ACT, 2020 AND FOR MATTERS ANCILLARY THERETO.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy Second year of Republic of India as follows:

1. (1) This Act may be called the Andhra Pradesh Decentralization and Inclusive Development of all Regions Repeal Act, 2021. Short title and commencement
- (2) It shall come into force at once.
2. Save as hereinafter provided, the following Acts are hereby repealed: Repeal of Acts.
 - (a) The Andhra Pradesh Capital Region Development Authority Repeal Act, 2020 (Act No. 27 of 2020);
 - (b) The Andhra Pradesh Decentralization and Inclusive Development of All Regions Act, 2020 (Act No. 28 of 2020).

Revival of Act
11 of 2014.

3. (1) The Andhra Pradesh Capital Region Development Authority Act, 2014 (Act No. 11 of 2014) is hereby revived.
- (2) All the assets and liabilities of any nature, whatsoever, transferred to the Amravati Metropolitan Region Development Authority ['AMRDA'] shall revert and stand re-transferred to the revived Andhra Pradesh Capital Region Development Authority ['APCRDA'] :
- (3) Every person employed immediately before the coming into force of this Act in the AMRDA shall be deemed to be employed in the APCRDA :

Provided that the Government shall have the power to redeploy persons under the employment of AMRDA to other similar Authorities or to other local bodies in the State or to any other government department or agency subject to such guidelines as may be framed for the purpose.

Power to Remove
Difficulties.

4. (1) If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by order, do anything not inconsistent with the provisions of this Act as may appear to it to be necessary or expedient for removing the difficulty.
- (2) Every order made under this Section shall be laid, as soon as may be after it is made, before each House of Legislature.

VADDADI SUNITHA,

Secretary to Government (FAC),
Legal and Legislative Affairs & Justice,
Law Department.